Government of India
Ministry of Textiles

Issue No. 226  ORDER
New Delhi, the 9th August 2007

F.No.9/5/2007-Jute – Whereas the Central Government under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987 is empowered to specify such Commodities or class of Commodities or such percentage thereof shall be packed for the purpose of its supply or distribution in such jute packaging material as may be specified in the order, considering the recommendations of the Standing Advisory Committee (SAC).

Whereas, the Central Government, in exercise of powers conferred under Sub-section (1) of Section 4 of the said Act, has constituted the Standing Advisory Committee (SAC) vide No.S.O. 585 (E), dated 16th April, 2007 to recommend the norms or packaging in jute material for the Jute year 2007-08;

And, whereas, the Central Government, after considering the recommendations made to it by the Standing Advisory committee, is satisfied that it is necessary so to do in the interest of production of raw jute and jute packaging material, and of persons engaged in the production thereof;

Now, therefore, in exercise of the powers by Sub-section (1) of Section 3 read with Sub-section (1) of Section 16 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987 (10 of 1987), the Central Government hereby directs that the commodities specified in column (2) of the schedule below, shall be packed in jute packaging material, for supply of distribution, in such minimum percentage as specified in corresponding entries in column (3) of the said schedule with effect from the date of publication of this notification in the Official Gazette for the Jute year 2007-08 i.e. upto 30th June 2008:

SCHEDULE

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Commodities</th>
<th>Percentage of total production of commodity or class of commodities Required to be packed in jute packaging material manufactured in From raw jute, produced in India.</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>(i) Foodgrains</td>
<td>Hundred percent (100%)</td>
<td></td>
</tr>
<tr>
<td>(ii) Sugar</td>
<td>Hundred percent (100%)</td>
<td></td>
</tr>
</tbody>
</table>

2. In case of any shortage or disruption in supply of jute packaging material, Ministry of Textiles may, in consultation with the user Ministries concerned, relax these provisions upto a maximum of 20% for foodgrains and sugar respectively.

3. Small consumers packs of 25 kilograms and below and export packing in respect of foodgrains and sugar shall be exempted from the operation of this order.

4. “Sugar fortified with vitamins” shall be exempted from the purview of this order.

5. Packaging in 100 kgs or more shall be exempted from the purview of this order.

(BHUPENDRA SINGH)  
Joint Secretary  
[F.No. 9/5/2007-Jute]